

Wagon allotment for Tamil Nadu Salt Industry

1961. SHRI K. RAMAMURTHY:

SHR K. T. KOSALRAM:

Will the Minister of RAILWAYS be pleased to state:

(a) the reasons for the Southern Railways stopping the allotment of wagons to salt industry in Tamil Nadu;

(b) whether the Southern Railways would lose Rs. 12 lakhs a day as a consequence thereof; and

(c) whether this order has been given retrospective effect to the extent of cancelling earlier registration for wagons?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). In pursuance of a decision taken by the Government of India on 19-12-81, booking of salt from Southern Railway to destinations beyond Cuttack was restricted by the Railways. The matter was reviewed by the Government and the ban on booking has since been lifted and necessary instructions issued by the Ministry of Railways on 3-2-87. The status quo ante was restored. The indent_s cancelled earlier were also restored and salt, at present, is being loaded currently.

चक्रधरपुर मंडल में आमंत्रित निविदा

1962. श्री रुद्र प्रताप षाडंगी : क्या रेल रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दक्षिण पूर्वी रेलवे के चक्रधरपुर मंडल में पी० डब्ल्यू० आई० विभाग की ओर से पत्र संख्या 7/सी०के० पी०/81-82 के अन्तर्गत 4 लाख ईंटों की सप्लाई के लिये 10 जुलाई, 1981 को निविदा आमंत्रित की गई थी,

(ख) क्या यह भी सच है कि निविदा में कम से कम दर देने वाली पट्टी को कार्य नहीं दिया गया,

(ग) क्या यह भी सच है कि 10 जुलाई, 1981 को आमंत्रित की गई निविदा के बारे में 27 दिसम्बर, 1980 को निर्णय लिया गया था और उतनी देरी से निर्णय लिये जाने के क्या कारण हैं, और

(घ) किसी निविदा के बारे में कितनी बार वार्ता की जा सकती है तथा उक्त निविदा के सम्बन्ध में कितनी बार वार्ता की गई थी ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन): (क) जी, हां ।

(ख) और (ग) इस प्रकार मांगी गई निविदाएं 14-8-1981 को खोली गयीं और निविदा समिति द्वारा उन पर विचार किया गया । चूंकि इनमें दी गई दरें ऊंची समझी गयीं, इसलिये निविदा समिति द्वारा समझौता करने की सिफारिश की गई जिसे सक्षम प्राधिकारी ने स्वीकार कर लिया था । तदनुसार, निविदा समिति ने निविदाकारों के साथ 17-10-1981, 9-12-1981 और 28-12-1981 को 3 बार समझौता किया और जिस निम्नतम प्रस्थापना पर समझौता हुआ था उसे स्वीकार करने की सिफारिश की गई । निविदा समिति की सिफारिश सक्षम प्राधिकारी द्वारा स्वीकार कर ली गई और जिस निविदाकार के साथ निम्नतम दर पर समझौता हुआ था उसे स्वीकृति-पत्र जारी कर दिया गया ।

(घ) समझौता किये जाने के सम्बन्ध में कोई विशिष्ट सीमा नहीं है । प्रत्येक मामले पर उसके गुण-दोष के आधार पर कार्रवाई की जानी होती है । इस मामले में तीन बार समझौता हुआ था ।

Western Railway Goods Depot

1963. SHRI RAMESHWAR NEEKHRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Western Railway Goods Depot namely CCB in Bombay was closed from 1st January, 1982;

(b) whether it is also a fact that work has been transferred to Central Railway;

(c) whether Central Railways refused to accept the Goods Depot Staff along with its work; and

(d) if so, reasons for closing the Depot in Bombay and Central Railway not accepting the staff?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALIKARJUN): (a) to (d). In order to develop facilities at Bombay V.T. for handling additional passenger traffic, it was decided to close down Carnac Bridge Goods Depot w.e.f. 1-1-1982 for certain stream of traffic and to transfer this work to Central Railway's Goods terminal at Wadi Bunder situated in close proximity to Carnac Bridge Goods Depot. Subsequently, however, the original position was restored w.e.f. 13-1-82 as a result of Interim Orders passed by the Supreme Court.

The absorption of Carnac Bridge staff spared as a result of transfer of this work, will be mutually decided by the Western Railway and the Central Railway, taking into consideration valencies and requirement of work with minimum dislocation.

Victimisation of officials Associated with "Time Capsules during Janata Regime

1964. SHRI ANAND SINGH: Will the Minister of EDUCATION be pleased to state

(a) whether it is a fact that during the previous Government regime, officers associated with the preparation of the 'Time Capsule' were victimised and charge sheets were issued to them;

(b) have those officers been found guilty on any of those charges; and

(c) if not, whether Government will take suitable action against those who issued these politically motivated charge sheets?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL):

(a) No, Sir. However, a Research Officer of the Indian Council of Historical Research officially concerned with the maintenance of the papers concerning the 'Time Capsule' has been charge-sheeted by the Council on the following grounds:

(i) In spite of several reminders the officer did not produce the file of 'Time Capsule' which was in his custody;

(ii) He did not keep the record of the files opened and maintained in his unit;

(iii) He suppressed information about the collection of the material which later on he admitted in his written reply.

(b) The case is still under consideration of the Indian Council of Historical Research.

(c) Does not arise

Ships carrying country's Trade

1965. SHRI S. A. DORAI SEBASTIAN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the percentage of country's seaborne trade being carried by Indian Flag ships;

(b) the number of Indian ships that are 20 years old and are likely to go to junk yard; and

(c) the steps being taken to replace such ships for carrying on country's seaborne trade?